## GOVERNMENT OF INDIA MINISTRY OF PANCHAYATI RAJ RAJYA SABHA UNSTARRED QUESTION NO. 405 ANSWERED ON 03.12.2025

## **SVAMITVA YOJANA**

405 # SHRI MADAN RATHORE:

Will the Minister of PANCHAYATI RAJ be pleased to state:

- (a) the present national percentage of villages in which drone surveys have been completed under the SVAMITVA scheme;
- (b) the manner in which legal challenges raised by States such as Rajasthan in the implementation of the scheme are being addressed;
- (c) whether the target of issuing 3.45 lakh property cards after the March 2026 survey expansion remains unchanged;
- (d) the steps being taken to ensure that property cards can be used by rural residents to avail bank credit; and
- (e) the manner in which the Ministry is coordinating with the Revenue Department to ensure speedy dispute resolution after the issuance of property cards?

## **ANSWER**

THE MINISTER OF PANCHAYATI RAJ

(SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH)

- (a) Under SVAMITVA Scheme, nearly 3.44 lakh villages are targeted to be covered. As on date, drone survey is completed in 3.28 lakh villages which is about 95% of the overall target.
- (b) As per 7<sup>th</sup>Schedule of the Constitution, land is a State subject and legal provisions pertaining to SVAMITVA Scheme are as per relevant State Acts and Rules under which SVAMITVA scheme is being implemented. Ministry of Panchayati Raj does not have a role in addressing the legal challenges in any State/UT, including Rajasthan.
- (c) Ministry of Panchayati Raj aims to cover all targeted villages with drone survey and property cards by March 2026.
- (d) In order to enable bank loan on property cards, Ministry of Panchayati Raj, D/o Financial Services, State Revenue Deptt., are collaboratively working to enable acceptability of property cards for bank loans. Some banks in States/UTs have begun to provide loans against

SVAMITVA property cards. The State Governments are using the forum of State Level Bankers Committee to streamline their efforts on this subject.

(e) States/UTs have provisioned for post-card issuance dispute resolution in respective State Acts. The Ministry does not have a role in dispute resolution post-card issuance in any State/UT.

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